

PETITIONER:
HARBHAJAN SINGH & ANR. ETC. ETC.

Vs.

RESPONDENT:
STATE OF PUNJAB & ORS.

DATE OF JUDGMENT: 01/03/1996

BENCH:
J.S. VERMA, N.P. SINGH, K. VENKATASWAMI

ACT:

HEADNOTE:

JUDGMENT:
(With C.A. Nos.3326/82, 3327/82, 3795/89, 5023/89; I.A. Nos. 1 & 2 in W.P.(C) No.54/90; S.L.P.(Civil) Nos. 14541/90, 7259/90, 2976/83, 17374/94)

J U D G M E N T

N P. SINGH. J

All the above matters are disposed of in terms of the judgment of this Court in the case of Ajit Singh Januja & Ors. v. State of Punjab & Ors. (Civil Appeal Nos. 3792 3794 of 1989) delivered today.